

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 613
IB-2924/ND/2019

IA/2693/2021, IA/2130/2022, IA/2132/2022, IA/3162/2022,
IA/5488/2022, IA/5688/2022

IN THE MATTER OF:

Mr. Naveen Sachdeva (M/s. Jay Packaging)

...PETITIONER

Vs.

M/s. Magppie International Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 09.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :

For the Monitoring Committee

For the IT Department

:Adv Srishti Bansal

:Mr. Sunil Agarwal Sr Standing

Counsel, Adv. Shivansh B

Pandya with Adv Utkarsh Tiwari

in IA 2693/2021.

For the Respondent/Corporate Debtor

:Adv. Mohit Chaudhary and Adv.

Prakhar Mithal

ORDER

IA/2693/2021, IA/2130/2022, IA/2132/2022, IA/3162/2022,
IA/5488/2022, IA/5688/2022

It is informed by the Ld. Counsel for the Applicant that the Resolution Plan has already been approved by this Adjudicating Authority and as per the approved plan, this application has to be pursued by the Monitoring Committee instead of RP and the Monitoring Committee has now been constituted and the first meeting has already been taken place. Ld. Counsel sought time to file Vakalatnama on behalf of Monitoring Committee and

sought an adjournment. In view of this, list all these applications on **07.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)